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PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps

HOME DEPARTMENT

NOTIFICATION

The 2nd March 1943

No. 669-C.—The following notifications by the Government of India are republished for general information.

By order of the Governor

J. BOWSTEAD

Chief Secretary to Government

HOME DEPARTMENT

New Delhi, 10th February 1943

No. 37/1/43-Poll.(I).—Whereas, in the opinion of the Central Government the book in English anonymously produced entitled "India Ravaged" is a document containing prejudicial reports;

Now, therefore, in exercise of the powers conferred by sub-rule (1) of rule 40 of the Defence of India Rules, the Central Government is hereby pleased—

- (1) to direct that any person in possession of the said book shall inform the District Magistrate of his district or, in a presidency-town the Commissioner of Police, of the name and address of every person concerned in the supply of the said book, and shall also deliver it to the said officer;
- (2) to prohibit the further publication, sale or distribution of the said book or of any extract therefrom, or of any translation thereof; and
- (3) to declare the said book, and every copy or translation thereof, or extract therefrom, to be forfeited to His Majesty.

V. SAHAY

Deputy Secy. to the Govt. of India

DEFENCE DEPARTMENT

New Delhi, 13th February 1943

No. 5-DC(10)/43—In exercise of the powers conferred by section 2 of the Defence of India Act, 1939 (XXXV of 1939), the Central Government is pleased to direct that the following further amendment shall be made in the Defence of India Rules, namely:—

In sub-rule (3) of rule 6 of the said Rules, for the words "and may detain any such person for the purpose of searching him", the following shall be substituted, namely:—

"and any vehicle, aircraft or article brought in by such person, and may, for the purpose of the search, detain such person, vehicle, aircraft and article".

L. J. D. WAKELY

Deputy Secy. to the Govt. of India

FINANCE DEPARTMENT

NOTIFICATION

The 3rd February 1943

No. 3543-F.(C).—The following notifications, issued by the Government of India in the Finance Department, Communication Branch, are republished for general information.

By order of the Governor

J. BOWSTEAD

*Chief Secretary to Government**New Delhi, 14th January 1943*

No. 270-P.T./43—The Governor-General in Council is pleased to direct that with effect from the 1st February 1943 the following further amendment shall be made in the Rules for the guidance of depositors in the Post Office Savings Bank, namely:—

In the said Rules, in rule 10 and in Note 1 and Note 2 below that rule, for the figures "750", wherever they occur, the figures "1,500" shall be substituted.

New Delhi, 14th January 1943

No. 296-P.T./43—The Governor-General in Council is pleased to direct that the following amendments shall be made in the Rules for the guidance of depositors in the Post Office Savings Bank, namely:—

1. In Note 1 below clause (c) of sub-rule (5) of rule 46 of the said Rules, for the words "seven days" the words "fourteen days" shall be substituted.

2. In Note 1 below sub-rule (2) of rule 47 of the said Rules, for the words "seven days" the words "fourteen days" shall be substituted.

M. K. SEN GUPTA

Financial Adviser, Communications

COMMERCE AND LABOUR DEPARTMENT

NOTIFICATIONS

The 22nd February 1943

No. 333—IJ-32/42-Com.—The following notification, issued by the Government of India in the Department of Commerce, is republished for general information.

By order of the Governor

W. W. DALZIEL

Secretary to Government

COMPANY LAW

New Delhi, 13th February 1943

No. 24(2)-Tr(C.L.)/41—In pursuance of sub-section (2) of section 1 of the Indian Companies (Amendment)

Act, 1940 (XXXVI of 1940), the Central Government is pleased to direct that the date on which the said Act shall come into force in all the partially-excluded areas of the Province of Orissa except the districts of Angul and the Khondmals, to which it has been applied under sub-section (1) of section 92 of the Government of India Act, 1935, shall be the 13th February 1943.

T. S. PILLAY

Joint Secy. to the Govt. of India

The 26th February 1943

No. 361—HC-5/43-Com.—The following notification, issued by the Government of India, Finance Department (Central Revenues), is republished for general information.

By order of the Governor
W. W. DALZIEL
Secretary to Government

CUSTOMS

Simla, 2nd January 1943

No. 1—In exercise of the powers conferred by section 19 of the Sea Customs Act, 1878 (VIII of 1878), the Central Government is pleased to direct that the notification of the Government of India in the Finance Department (Central Revenues) No. 61-Customs, dated the 10th September 1932, shall be cancelled.

M. SLADE

Joint Secy. to the Govt. of India

The 27th February 1943

No. 3303—HC-4/42-Com.(C).—The following notifications, issued by the Government of India, Department of Commerce, are republished for general information.

By order of the Governor
W. W. DALZIEL
Secretary to Government

IMPORT TRADE CONTROL

New Delhi, 6th February 1943

No. 4-I.T.C./43—In exercise of the powers conferred by sub-rule (3) of rule 84 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the notification of the Government of India in the Department of Commerce, No. 56-I.T.C./41, dated the 23rd August 1941, namely:—

In the said notification, the following shall be substituted for clause (xi), namely:—

(xi) any goods imported by the Government of the United States of America, either for the use

of the American Forces in India, or for transit through India for the use of American Forces in other countries.

New Delhi, 6th February 1943

No. 5-I.T.C./43—In exercise of the powers conferred by rule 84 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the notification of the Government of India in the Department of Commerce, No. 25-I.T.C./40, dated the 31st December 1940, namely:—

In the said notification, the following shall be substituted for clause (vi), namely:—

(vi) any goods imported by the Government of the United States of America, either for the use of the American Forces in India, or for transit through India for the use of American Forces in other countries.

New Delhi, 6th February 1943

No. 6-I.T.C./43—In exercise of the powers conferred by sub-rule (3) of rule 84 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the notification of the Government of India in the Department of Commerce, No. 22-I.T.C./42, dated the 28th March 1942, namely:—

In the said notification, the following shall be substituted for clause (v), namely:—

(v) any goods imported by the Government of the United States of America, either for the use of the American Forces in India, or for transit through India for the use of American Forces in other countries.

New Delhi, 6th February 1943

No. 7-I.T.C./43—In exercise of the powers conferred by sub-rule (3) of rule 84 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the notification of the Government of India in the Department of Commerce, No. 22-I.T.C./42, dated the 28th March 1942, namely:—

In the Schedule to the said notification, for the words "imported for the purpose of maintenance, repair and overhaul of aircraft aero-engines and their instruments and equipment", the words "and books, drawings, diagrams, illustrations and any other technical publications imported for the purpose of maintenance, repair and overhaul of aircraft, aero-engines and their instruments and equipment" shall be substituted.

N. R. PILLAI

Secy. to the Govt. of India